FORM G

INVITATION FOR "EXPRESSION OF INTEREST "FOR VICTOR BUILDWEL PRIVATE LIMITED OPERATING IN "REAL ESTATE ACTIVITIES WITH OWN OR LEASED PROPERTY" AT NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**CD -** Victor Buildwel Private Limited **PAN No.** – AACCV2844A **CIN No.** - U70109DL2006PTC151000
2.	Address of the registered office	**<u>Registered office:</u>** YC Co-Working space, 3rd Floor, Plot No.94, Dwarka, Sector – 13, opposite metro station, near Radisson Blu Hotel, N.S.I.T. Dwarka, New Delhi – 110078. **<u>Address at which the books of account are to be maintained</u>** 6th Floor, Plot No. 14A, Sector- 18, Maruti Industrial Complex, Gurugram, Haryana-122015.
3.	URL of website	https://ipvictorbuildwel.com/
4.	Details of place where majority of fixed assets are located	The corporate debtor has a lease hold land at Plot No. 78 & 79, Pocket -1, Sector Ecotech-1 (L.T. Park), Greater Noida Industrial Development Area, District Gautam Budh Nagar, Uttar Pradesh.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	As per information made available, there are no employees/workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details about the Corporate Debtor or any additional information can be obtained from the Resolution Professional through the provided email: ip.victorbuildwel@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The information can be obtained from the Resolution Professional through email: ip.victorbuildwel@gmail.com

10.	Last date for receipt of expression of interest	17-07-2025
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2025
12.	Last date for submission of objections to provisional list	01-08-2025
13.	Date of issue of final list of prospective resolution applicants	11-08-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-08-2025 (subject to receipt of Non-Disclosure Agreement by Eligible PRAs)
15.	Last date for submission of resolution plans	15-09-2025
16.	Process email id to submit Expression of Interest	ip.victorbuildwel@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is registered with Ministry of Micro, Small and Medium Enterprise (Udyam Registration Number - UDYAM-DL-10-0067128)

Further, refer Expression of Interest (EOI) Process Document available on the website of the corporate debtor at https://ipvictorbuildwel.com/ or send an email to ip.victorbuildwel@gmail.com for relevant dates and detailed Expression of Interest.

Date: 2nd July 2025
Place: Kolkata

For Victor Buildwel Private Limited
Bijay Murmuria, Authorised Insolvency Professional
Sumedha Management Solutions Private Limited
Resolution Professional of Victor Buildwel Private Limited
IBBI Regn. No.: IBBI/IPE-0020/IPA-1/2022-23/50023
AFA: AA1/50023/02/311225/20042 (Valid upto 31-12-2025)
Corresponding address and registered address with IBBI:
2B, Geetanjali Apartment, 8B Middleton Street,
Kolkata - 700071, West Bengal
Registered e-mail ID with IBBI: info@sumedhamangement.com
Process specific e-mail address: ip.victorbuildwel@gmail.com

Makers Laboratories Limited

CIN: L24230MH1984PLC033389
Regd. Off.: 54-D, Kandivli Industrial Estate,
Kandivli (W), Mumbai – 400067. Tel: 022 – 2868 8544
E-mail: investors@makerslabs.com / Website: www.makerslabs.com

1. The 40th Annual General Meeting (AGM) of the Members of Makers Laboratories Limited will be held on Friday, 8th August, 2025 at 12.30 p.m. through Video Conferencing / Other Audio Visual Means (VC/OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) from time to time to transact the business set out in the notice calling the AGM. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.
2. In compliance with the aforesaid circulars, the Notice of the AGM and the Financial Statements for the financial year 2024-25 along with the Reports of the Board of Directors and Auditors and other documents required to be attached thereto (collectively referred as "Annual Report") will be sent only by email to all the members of the Company whose email addresses are registered with the Company/Registrars and Share Transfer Agents (RTA) or Depository Participants (DP). The aforesaid documents will also be available on the website of the Company at www.makerslabs.com, the Stock Exchange where the shares of the Company are listed, i.e., BSE Limited (www.bseindia.com) and National Securities Depository Services Ltd. (NSDL) www.evoting.nsdl.com.
3. The Company is pleased to provide its members with the facility to exercise their right to vote on the agenda items as stated in the notice of the Annual General Meeting by electronic means and the business may be transacted through the e-voting services provided by National Securities Depository Limited (NSDL). Additionally, the Company is providing the facility of voting through e-voting system during the AGM (e-voting). Detailed procedure for remote e-voting / e-voting at the AGM has been provided in the Notice of AGM which will be sent by email shortly.
4. Manner of registering / updating e-mail address as well as bank details:
   A) Shares held in Physical Mode : Please send an email to the Company at investors@makerslabs.com or RTA at rnt.helpdesk@in.mpms.mufg.com mentioning the Registered Folio Number, E-mail Address, self-attested copy of the PAN Card, Address proof (Aadhar Card / Voter ID Card / passport /utility bill) and contact number, bank account particulars – (1) Bank Name and Address (2) Bank Account Number (3) IFSC Code (4) MICR number (5) Cancelled cheque leaf.
   B) Shares held in Demat Mode : Please contact your DP and register your e-mail address and bank account details in your demat account as per the process advised by your DP.
5. Members are requested to carefully read all the Notes set out in the Notice of the AGM and instructions for joining the AGM, manner of casting vote through remote e-voting / e-voting during the AGM.

Please write to the Company for any assistance in this matter.

By Order of the Board
For Makers Laboratories Limited
Sd/-
Piyush Ajmera
Company Secretary
ACS 58712

Mumbai
July 1, 2025

ASSAM POWER DISTRIBUTION COMPANY LIMITED

(A Govt. of Assam Public Limited Company)

NOTICE INVITING TENDER

Bids are invited from eligible bidders for single stage two envelopes bidding for

NIT No. 1: APDCL/CGM (RE)/RDSS (Addl. HH)-38/Kok-Part-II/2025-26/01

"Electrification of additional un-electrified households in the State of Assam under Revamped Reforms Linked Results Based Distribution Sector Scheme (RDSS, Addl. HH)" for electrification of six (06) nos. villages of Kokrajhar District (Gossaigaon LAC) under Kokrajhar Electrical Circle, APDCL.

NIT No. 2: APDCL/CGM (RE)/RDSS (Addl. HH)-39/Majuli-Part-II/2025-26/01

"Electrification of additional un-electrified households in the State of Assam under Revamped Reforms Linked Results Based Distribution Sector Scheme (RDSS, Addl. HH)" for electrification of twenty seven (27) nos. villages of Majuli District (Majuli LAC) under Jorhat Electrical Circle, APDCL.

Interested bidders will be able to view & download the detailed bidding documents in the website of APDCL **www.apdcl.org** & **https://www.assamtenders.gov.in**; the e-Procurement System of Govt. of Assam w.e.f. **03-07-2025.** Interested Bidders are required to create their own user ID & password in the e-tendering portal, if not created earlier.

Schedule to the Invitation of tender:

1. Bid validity:	180 days from the last date of submission of Bid
2. Publishing & Download of Bid:	**1500 Hrs. of 03-07-2025**
3. Pre-bid Meeting:	**1200 Hrs. of 04-07-2025**
4. Starting Date of submission of tender:	**1100 Hrs. of 05-07-2025**
5. Last Date of submission of Tenders:	**1630 Hrs. of 15-07-2025**
6. Date of opening of Bid:	**1500 Hrs. of 16-07-2025**

The prospective bidders are required to have their **'Digital Signature'**s (both ***signing*** & ***encryption***) for participating in the e-tendering. Interested bidders can contact the office of the CGM (RE), APDCL, for necessary assistance.

N.B: Undersigned reserves the right to change/modify/cancel the notification without assigning any reason thereof.

Sd/- **Chief General Manager (RE), APDCL**
Bijulee Bhawan (Annex. Building)
Paltanbazar, Guwahati-781 001 (Assam)
E-mail: **cgmre.aseb@gmail.com**

EA/Advt/25-26/54

Please pay your energy bill on time and help us to serve you better!

FORM G

INVITATION FOR "EXPRESSION OF INTEREST "
FOR VICTOR BUILDWEL PRIVATE LIMITED OPERATING IN
"REAL ESTATE ACTIVITIES WITH OWN OR LEASED PROPERTY" AT NEW DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN & CIN/ LLP No.	**CD - Victor Buildwel Private Limited** **PAN No.** - AACCV2844A **CIN No.** - U70109DL2006PTC151000
2.	Address of the registered office	**Registered Office :** YC Co-Working space, 3rd Floor, Plot No.94, Dwarka, Sector - 13, opposite Metro Station, near Radisson Blu Hotel, N.S.I.T. Dwarka, New Delhi - 110078. **Address at which the books of account are to be maintained** 6th Floor, Plot No. 14A, Sector - 18, Maruti Industrial Complex, Gurugram, Haryana - 122015.
3.	URL of website	**https://ipvictorbuildwel.com/**
4.	Details of place where majority of fixed assets are located	The Corporate Debtor has a lease hold land at Plot No. 78 & 79, Pocket -1, Sector Ecotech-1 (L.T. Park), Greater Noida Industrial Development Area, District Gautam Budh Nagar, Uttar Pradesh.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	As per information made available, there are no employees/workmen.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details about the Corporate Debtor or any additional information can be obtained from the Resolution Professional through the provided email: **ip.victorbuildwel@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The information can be obtained from the Resolution Professional through email: **ip.victorbuildwel@gmail.com**
10.	Last date for receipt of expression of interest	17-07-2025
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2025
12.	Last date for submission of objections to provisional list	01-08-2025
13.	Date of issue of final list of prospective resolution applicants	11-08-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16-08-2025 (subject to receipt of Non-Disclosure Agreement by Eligible PRAs)
15.	Last date for submission of resolution plans	15-09-2025
16.	Process email id to submit Expression of Interest	**ip.victorbuildwel@gmail.com**
17.	Details of the Corporate Debtor's registration status as MSME	The Corporate Debtor is registered with Ministry of Micro, Small and Medium Enterprise (Udyam Registration Number - UDYAM-DL-10-0067128)

Further, refer Expression of Interest (EOI) Process Document available on the website of the corporate debtor at **https://ipvictorbuildwel.com/** or send an email to **ip.victorbuildwel@gmail.com** for relevant dates and detailed Expression of Interest.

Sd/-
For Victor Buildwel Private Limited
Bijay Murmuria, Authorised Insolvency Professional
Sumedha Management Solutions Private Limited
Resolution Professional of Victor Buildwel Private Limited
IBBI Regn. No.: IBBI/IPE-0020/IPA-1/2022-23/50023
AFA: AA1/50023/02/311225/20042 (Valid upto 31-12-2025)
Corresponding address and registered address with IBBI:
2B, Geetanjali Apartment, 8B Middleton Street,
Kolkata - 700071, West Bengal
Registered e-mail ID with IBBI: info@sumedhamangement.com
Process specific e-mail address: ip.victorbuildwel@gmail.com

Date : 2nd July 2025 **Place : Kolkata**

INDIAN METALS & FERRO ALLOYS LIMITED

Regd. Office: IMFA Building, Bomikhal, P.O. Rasulgarh
Bhubaneswar - 751 010, Odisha. Tel: +91 674 2611000
Fax: +91 674 2580020, 2580145;
Email: mail@imfa.in, Website: www.imfa.in
Corporate ID: L27101OR1961PLC000428

NOTICE TO THE MEMBERS OF
63RD ANNUAL GENERAL MEETING

1. **Notice is hereby given that the Sixty Third Annual General Meeting of the Company ("63rd AGM") will be convened on Wednesday, 30th July 2025 at 03.00 PM through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility** to transact the business as set out in the Notice convening the AGM in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 09/2024 dated 19th September 2024, issued by the Ministry of Corporate Affairs ("MCA Circular") and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 (in continuation with the Circulars issued earlier in this regard) ("SEBI Circulars") without the physical presence of the Members at a common venue. The deemed venue for the 63rd AGM shall be the Registered Office of the Company.
2. The Notice of the 63rd AGM and the Annual Report for the Financial Year 2024-25 including the financial statements for the year ended 31st March 2025 ("Annual Report") will be sent only by e-mail to all those Members, whose e-mail addresses are registered with the Company or with their respective Depository Participants ("Depository"), in accordance with the MCA Circular/s and the SEBI Circular. Members can join and participate in the 63rd AGM through VC / OAVM facility only. **The instructions for joining the 63rd AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 63rd AGM are provided in the Notice of the 63rd AGM.** The Notice would also contain instruction with regard to login credentials for shareholders holding shares in physical form or in electronic form, who have not registered their e-mail address with the Company or their respective DPs. Members participating through the VC / OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Notice of the 63rd AGM and the Annual Report will also be available on the website of the Company i.e. www.imfa.in and the website of BSE Limited i.e. **www.bseindia.com** and National Stock Exchange of India Limited i.e. **www.nseindia.com.**
3. **Members holding shares in physical form** who have not registered their e-mail addresses with the Company / Depository can obtain Notice of the 63rd AGM, Annual Report and / or login details for joining the 63rd AGM through VC / OAVM facility including e-voting, by sending scanned copy of the following documents by e-mail to **investor-relation@imfa.in**
   a. A signed request letter mentioning your name, folio number and complete address.
   b. Self attested scanned copy of the PAN Card; and
   c. Self attested scanned copy of any document (such as AADHAR Card, Driving Licence, Election Identity Card, Passport) in support of the address of the Member as registered with the Company.
4. **Members holding shares in physical form** who have not updated their mandate for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means ("Electronic Bank Mandate"), can register their Electronic Bank Mandate to receive dividends directly into their bank account electronically, by sending following detail / document in addition to the documents mentioned in para 3 above by e-mail to **investor-relation@imfa.in**:
   a. Name and Branch of Bank in which dividend is to be received and Bank Account type;
   b. Bank Account Number allotted by your bank after implementation of Core Banking Solutions;
   c. 9 digit MICR Code; and
   d. Self attested scanned copy of cancelled cheque bearing the name of the Member or first holder, in case shares are held jointly.
5. The date for determining entitlement of members to the final dividend for the financial year ended 31st March 2025, if approved at the 63rd AGM, is 25th July 2025.
6. **Members holding shares in demat form** are requested to update their e-mail address / Electronic Bank Mandate with their Depository.

For Indian Metals & Ferro Alloys Ltd
Sd/-
(SMRUTI RANJAN RAY)
COMPANY SECRETARY & COMPLIANCE OFFICER

Bhubaneswar
Dated 1 July 2025

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR ISSUE TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. PUBLIC ISSUE OF EQUITY SHARES ON THE SME PLATFORM OF THE STOCK EXCHANGE IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

SIMCA ADVERTISING LIMITED

(Please scan this QR Code to view the DRHP)

Corporate Identity Number: U74999MH2022PLC384827

Our company was incorporated as a Public Limited Company under the name *"Simca Advertising Limited"* under the provisions of the Companies Act, 2013 vide certificate of incorporation dated June 17, 2022 issued by the Registrar of Companies, Central Registration Centre, Manesar. For details relating to registered office of our Company, please see chapter titled *"History and Certain Corporate Matters"* on page 187 of the Draft Red Herring Prospectus dated June 30, 2025 (**"DRHP"**), filed with the SME Platform of National Stock Exchange of India (**"NSE Emerge"**) on June 30, 2025.

Registered & Corporate Office: Bungalow No C-6, Swami Samarth Nagar, Roshanlal Nagar, 3rd Cross Lane, Andheri (W), Mumbai – 400 053, Maharashtra, India
Tel: 022 - 2633 5055 | **Contact Person:** Pooja Sanjiv Hindia, Company Secretary and Compliance Officer
E-mail: investor@simcaadvertising.com | **Website:** www.simcaadvertising.com

OUR PROMOTERS : FAHIM BATLIWALA AND ASHMA FAHIM BATLIWALA

INITIAL PUBLIC OFFERING OF UPTO 31,72,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO ₹[●] LAKHS ("THE ISSUE"). THE ISSUE WILL CONSTITUTE [●]% OF THE POST-ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE ISSUE INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES AGGREGATING TO ₹[●] LAKHS (CONSTITUTING UP TO [●]% OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [●]% AND [●]% RESPECTIVELY, OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10/- EACH. THE ISSUE PRICE IS [●] TIMES OF THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER AND ALL EDITIONS OF [●], A MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA WHERE OUR REGISTERED OFFICE IS LOCATED, EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of revision in the Price Band, the Bid / Issue Period shall be extended for at least three additional Working Days after such revision in the Price Band, subject to the Bid / Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid / Issue Period for a minimum of one Working Day, subject to the Bid / Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid / Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchange, by issuing a press release and also by indicating the change on the website of the BRLM and terminals of the Syndicate Members and by intimation to the Designated Intermediaries and the Sponsor Bank, as applicable.

This Issue is being made through the Book Building process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended (**"SCRR"**) read with Regulation 252 of the SEBI ICDR Regulations and in compliance with Regulation 253(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers (**"QIBs"**, the **"QIB Portion"**), provided that our Company in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by our Company in consultation with the BRLM, in accordance with the SEBI ICDR Regulations (the **"Anchor Investor Portion"**), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors (**"Anchor Investor Allocation Price"**). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Issue Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 15% of the Net Issue shall be available for allocation to Non-Institutional Bidders (**"Non-Institutional Portion"**) on a proportionate basis to Non-Institutional Bidders out of which (a) one third of the portion available to non-institutional bidders shall be reserved for applicants with application size of more than two lots and up to such lots equivalent to not more than ₹10.00 lakhs; (b) two third of the portion available to non-institutional bidders shall be reserved for applicants with application size of more than ₹10.00 lakhs provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders. Further, not less than 35% of the Net Issue shall be available for allocation to individual bidders, in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Issue only through the Application Supported by Blocked Amount (**"ASBA"**) process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter)) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks (**"SCSBs"**) or the Sponsor Bank, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see *"Issue Procedure"* on page 271 of the DRHP.

This public announcement is being made in compliance with of Regulation 247(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Issue and has filed the DRHP with the NSE Emerge on June 30, 2025. Pursuant to Regulation 247(1) of the SEBI ICDR Regulations, the DRHP filed with NSE Emerge shall be made available to the public for comments, if any, for a period of at least twenty-one days from the date of filing the DRHP by hosting it on our Company's website, NSE's website and Book Running Lead Manager's website.

Our Company hereby invites the members of the public to give their comments on the DRHP filed with NSE Emerge with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments to the NSE Emerge, our Company or the Book Running Lead Manager in respect of the disclosures made in this DRHP. All comments must be received by NSE Emerge, our Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Issue on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with NSE Emerge.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to *"Risk Factors"* on page 36 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus (**"RHP"**) has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on NSE Emerge.

The liability of members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, please see *"History and Certain Corporate Matters"* on page 187 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them please see *"Capital Structure"* on page 78 of the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
SOCRADAMUS **SOCRADAMUS CAPITAL PRIVATE LIMITED** Gala No. 303, Cama Industrial Estate, Sun Mill Compound, Delisle Road, Lower Parel (West), Mumbai – 400 013, Maharashtra, India **Telephone:** 022 – 4961 4235 **E-mail:** info@socradamus.in **Investor Grievance Email:** investors@socradamus.in **Website:** https://socradamus.in/ **Contact Person:** Kritika Rupda **SEBI Registration No.:** INM000013138	MUFG **MUFG INTIME INDIA PRIVATE LIMITED** ***(formerly known as Link Intime India Private Limited)*** C-101, 247 Park, 1st Floor, L B S Marg, Vikhroli (West), Mumbai – 400 083, Maharashtra, India **Telephone:** +91 81081 14949 **Email:** simca.smeipo@in.mpms.mufg.com **Investors Grievance e-mail:** simca.smeipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **SEBI Registration Number:** INR000004058	SIMCA **SIMCA ADVERTISING LIMITED** **Pooja Sanjiv Hindia** **Address:** Bungalow No C-6, Swami Samarth Nagar Roshanlal Nagar, 3rd Cross Lane, Andheri (W), Mumbai – 400 053, Maharashtra, India **Tel. No.:** 022 - 2633 5055 **Email:** investor@simcaadvertising.com **Website:** www.simcaadvertising.com Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For SIMCA ADVERTISING LIMITED
On behalf of the Board of Directors
Sd/-
Pooja Sanjiv Hindia
Company Secretary and Compliance Officer

Place: Mumbai
Date: July 01, 2025

SIMCA ADVERTISING LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with NSE Emerge on June 30, 2025. The DRHP shall be available on website of the Stock Exchange i.e., NSE at https://www.nseindia.com/ and is available on the website of the BRLM, i.e. Socradamus Capital Private Limited at https://socradamus.in/. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled *"Risk Factors"* beginning on page 36 of the DRHP. Potential investors should not rely on the DRHP filed with NSE Emerge for making any investment decision. The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions' as defined in, and in reliance on Regulation Sunder the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public issuing of the Equity Shares in the United States.

AdBaaz

LODHA DEVELOPERS LIMITED

(FORMERLY KNOWN AS MACROTECH DEVELOPERS LIMITED)
Regd. Off.: 412, Floor-4, 17G Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai-400001.
Corp. Off: One Lodha Place, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013
CIN: L45200MH1995PLC093041 **Website:** www.lodhagroup.com
Email: investor.relations@lodhagroup.com **Tel.:** +91 22 6133 4400

Information regarding 30th Annual General Meeting to be held through Video Conference, Record Date and Final Dividend

Members may note that the 30th **Annual General Meeting (AGM) of the Company will be held on Friday, August 29, 2025 at 3:30 pm (IST) through Video Conferencing ('VC') / Other Audio-Visual Means ('OAVM')** in compliance with all the applicable provisions of the Companies Act, 2013 ('Act') and the Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') read with General Circular No. 09/2024 dated September 19, 2024 and various circulars issued in this regard by the Ministry of Corporate Affairs ("MCA") from time to time and Circular No. SEBI/ HO/ CFD/ CFDPoD-2/ P/ CIR/ 2024/133 dated October 3, 2024 issued by the SEBI (hereinafter collectively referred to as "Circulars"), to transact the business that will be set forth in the Notice of the meeting.

In compliance with the above Circulars, electronic copies of the Notice of the AGM and Integrated Report for the financial year 2024-25 will be sent to all the members whose email addresses are registered with the Company / Registrar and Share Transfer Agent ('RTA') / Depository Participant(s) ('DPs')/ Depositories. The Notice of the 30th AGM and Integrated Report will also be made available on the Company's website at www.lodhagroup.com, the Stock Exchanges websites i.e., BSE Limited at https://www.bseindia.com/ and National Stock Exchange of India Limited at https://www.nseindia.com/ and on the website of MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) ('MUFG / RTA') at https://instavote.linkintime.co.in/. The physical copies of the Notice along with the Integrated Report shall be sent to those Members who request for the same. Additionally, in accordance with Regulation 36 of the Listing Regulations, the Company is also sending a letter to shareholders whose e-mail addresses are not registered with Company/RTA/ DP(s) providing the weblink of Company's website from where the Integrated Report for FY 2024-25 can be accessed.

Manner of Registration / Updating the email addresses and bank account

Members who wish to register / update their email address and / or bank account mandate for receipt of dividend are requested to follow the below instructions:

For shares held in dematerialised form	Register / Update the details in your demat account as per the process advised by your respective DPs.
For shares held in physical form	Members may note that as per the provisions of the SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated March 16, 2023 (being part of the SEBI Master Circular No. SEBI/HO/ MIRSD/POD-1/P/CIR/2024/37 dated May 7, 2024), it is mandatory for all members holding shares in physical form to furnish PAN, Choice of Nomination, Contact details (Postal Address with PAN and Mobile Number), Bank a/c details and Specimen Signature for their corresponding folio numbers. Members may register / update the details in the prescribed form ISR-1 and other relevant forms with the RTA of the Company i.e., MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) which can be accessed from Company's website at www.lodhagroup.com or from the RTA's website at https://web.in.mpms.mufg.com/KYC-downloads.html In accordance with the above circulars, dividends, in respect of physical folios wherein any of the above KYC details are not updated before the cut-off date, will be held back by the Company. Members may please note that the same will be released electronically only upon updating the KYC details.

Manner of casting vote through e-voting process

Members will have an opportunity to cast their votes remotely on the business as may be set forth in the Notice of the AGM through remote e-voting system ('Remote e-voting') as well as through e-voting system during the AGM. Detailed instructions for e-voting including remote e-voting will be provided in the Notice of the AGM to the members of the Company.

Record Date and Payment of final dividend

Members may note that the Board of Directors at its meeting held on Thursday, April 24, 2025 have approved and recommended payment of final dividend of ₹ 4.25/- (42.5%) per equity share of ₹10/- each for the Financial Year ended March 31, 2025 subject to the approval of members at 30th AGM. The final dividend, if approved, by the members will be paid within 30 days from the conclusion of the AGM, to the members whose names appear in the Registrar of Members /Beneficial Owners, as the case may be as on the Cut-off i.e., Friday, August 22, 2025.

The final dividend will be paid electronically through various online transfer modes to those members whose bank account details are available with RTA. For members whose bank accounts details are not available, dividend warrants/ demand drafts/cheques will be sent to their registered address in due course.

Tax on Dividend

Members may note that the Income Tax, 1961 (the 'IT Act'),mandates that dividends paid or distributed by a company after April 1, 2020 shall be taxable in the hands of members and the Company shall be required to deduct tax at source ('TDS') on the dividend at the prescribed rates. The TDS rate would vary depending on the residential status of the members and the documents submitted by them and accepted by the Company.

A separate email communication has been sent to the members informing them of the procedure to be adopted by them/documents to be submitted for determining the applicable tax rate. The said communication along with the detailed tax rates, exemption forms and other documents required for determining the applicable tax rates will be made available on the Company's website at www.lodhagroup.com. Members are requested to submit the documents in accordance with the applicable provisions of the IT Act.

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the applicable Circulars.

The members may contact the Company's RTA at:

Mr. Jayprakash Parambath, MUFG Intime India Private Limited
(Unit: Lodha Developers Limited (formerly known as Macrotech Developers Limited))
C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083.
Tel. No.: 810 811 6767
Email: rnt.helpdesk@in.mpms.mufg.com, **Website:** https://in.mpms.mufg.com

For Lodha Developers Limited
Sd/-
Sanjyot Rangnekar
Company Secretary & Compliance Officer

Place: Mumbai
Date: July 1, 2025

INDO RAMA SYNTHETICS (INDIA) LIMITED

Regd. Office : A-31, MIDC Industrial Area, Butibori, Nagpur - 441122, Maharashtra, India
Tel.: 07104-663000 / 01, CIN: L17124MH1986PLC166615
Email : corp@indorama-ind.com, Website: www.indoramaindia.com

NOTICE OF THE 39TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the Thirty-Ninth Annual General Meeting ("39th AGM") of the Members of Indo Rama Synthetics (India) Limited ("the Company") will be held on Wednesday, 23rd day of July 2025, at 11:30 AM IST, through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), in compliance with the applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI").

The Notice set out the Ordinary and Special Business(es) to be transacted during the 39th AGM and the Annual Report for the financial year 2024-25 has been sent through e-mail to all the Members whose e-mail IDs are registered with the Company or Registrar and Share Transfer Agent, viz.; MCS Share Transfer Agent Limited ("RTA") or with their respective Depository Participants. The e-mail dissemination has been completed on 1st July 2025. Further, in accordance with Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015, a letter providing the weblink for accessing the Annual Report is being sent to those members who have not registered their email Ids.

The Notice of the 39th AGM and Annual Report are available on the website of the Company at www.indoramaindia.com, website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, websites of National Stock Exchange of India Limited ("NSE") at www.nseindia.com and BSE Limited ("BSE") at www.bseindia.com.

In compliance with the provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, from time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and the Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the 39th AGM using electronic voting system (Remote e-Voting) provided by NSDL. The voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off Date. In compliance with the MCA Circulars and SEBI Circulars, the 39th AGM of the members of the Company is being conducted through VC or OAVM.

The Members holding shares either in physical form or in dematerialized form, as on the Cut-off Date, i.e., Wednesday, 16th July 2025, may cast their vote electronically on the businesses as set out in the Notice of the 39th AGM through electronic voting system of NSDL ("Remote e-Voting"). All the Members are hereby informed that:

i) The business, as set out in the Notice of the 39th AGM, may be transacted through Remote e-Voting or e-Voting system at the AGM;
ii) The Remote e-Voting shall commence on Saturday, 19th July 2025 at 9:00 AM IST and end on Tuesday, 22nd July 2025 at 5:00 PM IST;
iii) The Cut-off Date for determining the eligibility to vote by Remote e-Voting or e-Voting system at the AGM shall be Wednesday, 16th July 2025;
iv) Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of 39th AGM and holding shares as on Cut-off Date, i.e., Wednesday, 16th July 2025, may obtain the login ID and password by sending a request at evoting@nsdl.com, however, if a person is already registered with NSDL for e-voting, then the existing User ID and Password can be used for casting the vote;
v) Members may note that:
   a) the Remote e-Voting module shall be disabled by NSDL after 5:00 PM IST on Tuesday, 22nd July 2025. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
   b) the facility for voting electronically will be made available during the AGM;
   c) the Members who have cast their vote by Remote e-Voting prior to the AGM, may also attend the AGM, but shall not be entitled to cast their vote again; and
   d) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the Cut-off Date, only shall be entitled to avail the facility of Remote e-Voting or e-Voting at the AGM.
vi) In case of queries relating to Remote e-Voting/e-Voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the downloads section of www.evoting.nsdl.com or call on 022-48867000 and 022-24997000 or send a request to evoting@nsdl.com. In case of any grievances/queries relating to conduct of AGM through VC/OAVM/e-voting, please contact Ms. Pallavi Mhatre, Sr. Manager, NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai-400013 or write to the Company at corp@indorama-ind.com.
vii) The detailed procedure and instructions for Remote e-Voting and e-Voting during the AGM are given in the Notice of the 39th AGM.
viii) CS Jaya Yadav (FCS10822, CP 12070), Practicing Company Secretary, a member of the Institute of Company Secretaries of India, has been appointed as the Scrutinizer to scrutinize the Remote e-Voting process and casting vote through e-Voting system during the Meeting in a fair and transparent manner.
ix) The Register of Members and Share Transfer Books of the Company will remain closed from Thursday, 17th July 2025 to Wednesday, 23rd July 2025 (both the days inclusive), for the purpose of AGM.

The results of the voting shall be declared within two working days from the conclusion of the 39th AGM. The declared results along with the Scrutinizer's Report will be placed on the website of the Company at www.indoramaindia.com immediately after the results are declared and will simultaneously be forwarded to NSE and BSE, where the equity shares of the Company are listed and shall be displayed at the Registered Office of the Company.

The above mentioned information is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars.

By order of the Board
For **Indo Rama Synthetics (India) Limited**
Manish Kumar Rai
Company Secretary and Compliance Officer
(ICSI Membership No.: ACS 17173)

Place: Gurugram
Date: July 1, 2025

आरोपियों ने की फर्जी पुलिस छापेमारी

खुद को पुलिस के जवान बताकर बीमा एजेंट से लूटपाट के आरोप में आठ लोग पकड़े

एजेंसी ▸▸ नई दिल्ली

खुद को दिल्ली पुलिस के जवान बताकर लक्ष्मी नगर स्थित एक बीमा कार्यालय के मालिक पर हमला करने, उसे धमकाने और जबरन वसूली करने के आरोप में आठ लोगों को गिरफ्तार किया गया है। यहां एक अधिकारी ने मंगलवार को यह जानकारी दी। पुलिस ने बताया कि आरोपियों ने फर्जी पुलिस छापेमारी की और बीमा धोखाधड़ी की फर्जी बात कहकर जांच किए जाने के बहाने शिकायतकर्ता से रुपये लूटे तथा कीमती सामान हड़प लिया। इस मामले में पीड़ित के पूर्व कर्मचारी रह चुके हनी कुमार (31) के अलावा कैब चालक सनी शर्मा (28) और अंकित जैन (32) आरोपी हैं। अन्य लोगों में बेकरी सुपरवाइजर विक्रम सिंह (35), डेटा विश्लेषक राहुल गुप्ता (27), जिम ट्रेनर राहुल यादव (27), अनिल कांत (33) और जीतपाल (42) शामिल हैं। अनिल और जीत प्रॉपर्टी डीलर हैं।

पुलिस उपायुक्त (पूर्व) अभिषेक धानिया ने बताया 26 जून को दिल्ली पुलिस की विशेष टीम के सदस्य बनकर चार लोग लक्ष्मीनगर में बीमा पॉलिसी का कार्य करने वाले सलमान (31) के कार्यालय में घुसे। आरोपियों ने कथित तौर पर उसका मोबाइल फोन और लैपटॉप छीना और उसे जबरन कार में ले गए। पुलिस उपायुक्त (डीसीपी) ने बताया कि सलमान पर कथित तौर पर हमला किया गया और झूठे मामले में फंसाने की धमकी देकर उनसे 70 हजार रुपये एक खाते में स्थानांतरित करने के लिए दबाव बनाया गया तथा 80 हजार रुपये नकद भी वसूल लिए गए। लक्ष्मी नगर थाने में 28 जून को भारतीय न्याय संहिता (बीएनएस) की संबंधित धाराओं के तहत मामला दर्ज किया गया और टीम ने उसी रात पांच आरोपियों को उस समय पकड़ लिया जब वे अपराध में इस्तेमाल की गई उसी कार में नोएडा लिंक रोड पर जा रहे थे। पुलिस ने बताया कि दिल्ली के विभिन्न स्थानों से उनके तीन अन्य साथियों को भी गिरफ्तार किया गया।

पूछताछ के दौरान पता चला कि लूट की साजिश सलमान के पूर्व कर्मचारी हनी कुमार ने रची थी, जिसने घटना से दो सप्ताह पहले ही नौकरी छोड़ दी थी। उसने कथित तौर पर सनी शर्मा को अंदरूनी जानकारी दी, जिसने फर्जी छापेमारी की योजना बनाई। पुलिस ने बताया कि सनी को गाजियाबाद में दर्ज साइबर धोखाधड़ी के एक मामले में पहले भी गिरफ्तार किया जा चुका है, जबकि एक अन्य आरोपी अंकित जैन पर पहले भी दो आपराधिक मामले दर्ज हैं। पूछताछ के दौरान आरोपियों ने खुलासा किया कि हनी कुमार व्यक्तिगत रंजिश रखता था और उसने अपराध की साजिश रचने के लिए महत्वपूर्ण जानकारी दी थी।

रेलवे स्टेशनों के नाम बदलकर किराया बढ़ाया सुविधाएं नगण्य, गरीबों की बढ़ी परेशानी: देवेंद्र

नई दिल्ली। दिल्ली प्रदेश कांग्रेस कमेटी के अध्यक्ष देवेंद्र यादव ने रेल के किराए बढ़ाने पर केंद्र सरकार को घेरते हुए कहा कि केवल रेलवे स्टेशनों के नाम बदलकर किराया बढ़ाने से राहत नहीं लोगों को मिलती। किराया तो बढ़ाया लेकिन सुविधाएं अभी भी नगण्य है जिनके चलते गरीबों की रेल यात्रा करने में परेशानियां बढ़ेगी। यादव ने आरोप लगाए कि केंद्र सरकार बताएं कि क्या रेलवे स्टेशन का नाम बदलकर और किराए में बढ़ोतरी करने से गरीब व मजदूर यात्रियों की मुसीबतें कम होंगी। उन्होंने कहा कि मुख्यमंत्री रेखा गुप्ता द्वारा पुरानी दिल्ली रेलवे स्टेशन का नाम बदलने के लिए लिखे गए पत्र पर यादव ने कहा कि अच्छा होता सुविधाएं बढ़ाने व गरीबों को लाभ देने के लिए लिखती। अच्छा होती कि सीएम रेखा केंद्र सरकार को लिखती कि आए दिन होने वाली रेल दुर्घटनाओं को रोकने के लिए जरूरी कदम उठाए जाए। लेकिन भाजपा से गरीबों की भलाई की उम्मीद करना ही व्यर्थ है। यादव ने कहा कि भाजपा की केन्द्र सरकार ने आज एक जुलाई 2025 से रेल टिकट की दरों में बढ़ोत्तरी करके गरीब और जरुरतमंद देशवासियों की जेब पर सीधा असर डाला है। रेलवे टैरिफ बढ़ोतरी करके वित्त वर्ष में 92 हजार 820 करोड़ रुपये अतिरिक्त राजस्व वसूला जाएगा।

उत्तर रेलवे

खुली निविदा सूचना

भारत के राष्ट्रपति की ओर से वरिष्ठ मंडल अभियंता/प्रथम, उत्तर रेलवे, नई दिल्ली द्वारा निम्न कार्य के लिए ई–टेंडर के माध्यम से निविदाएं आमंत्रित की जाती है।

1.	**कार्य का नाम : 1. सहायक मंडल अभियंता/पानीपत** के तहत एसएसई/डब्ल्यू/**पानीपत** के DUK सेक्शन पर पुल संख्या 98, 103, 104, 106, 107, 108, 109, 110, 115, 117, 119, 129, 133, 135, 142, 143, 145, 151, 152, 154, 156A और 157 के लिए मौजूदा आर्क/ह्यूम पाइप छोटे पुलों का प्रतिस्थापन RCC बक्सों के आकार 2.00x1.35 मीटर द्वारा धकेलने की पद्धति से। 2. सहायक मंडल अभियंता/ करनाल के अधीन पत्थर की चट्टानों की आपूर्ति, ढेर लगाना और बिछाना।	
2.	**अनुमानित लागत :** 1. रु. 39611945.05/- 2. रु. 4990936.03/-	
3.	**धरोहर राशि :** 1. रु. 348100/- 2. रु. 99800/- (यह नेट बैंकिंग या केवल भुगतान gate way के रूप में होना चाहिए। **नोट:**– एफ.डी.आर या डिमांड ड्राफ्ट के रूप में ई.एम.डी. स्वीकार नहीं की जाएगी। (रेलवे बोर्ड के पत्र संख्या 2015/सीई–1/सीटी/5/1 दिनांक 31.08.2016) के अनुसार आई.आर.ई.पी.एस. पर आमंत्रित निविदा के लिए।	
4.	**समापन अवधी :** 1. 12 महीने 2. 03 म्हीने	
6.	**ई–निविदा खोलने और प्रस्तुत करने के लिए दिनांक और समय**	25.07.2025 को 15:00 बजे तक प्रस्तुत करने तथा निविदा खुलने का समय दिनांक 25.07.2025 को 15:00 बजे।
7.	**निविदा की वेबसाइट जहां निविदा प्रपत्र खरीदा जा सकता है**	**www.ireps.gov.in** पर उपलब्ध है।
8.	**सामान प्रकार के कार्य**	1. किसी भी पुलों / सीमित ऊंचाई की उपरिगामी सबवे का निर्माण एयर पुशिंग कट और कवर विधि से।

नोट :– शपथ पत्र संलग्नक–XXIV अनिवार्य रूप के रूप में निविदा शर्तों के साथ संलग्न नए प्रारूप में प्रस्तुत किया जाना चाहिए। और सभी संलग्न दस्तावेज निविदाकर्ता द्वारा स्वयं सत्यापित किया जाना चाहिए। **पत्र संख्या :– 128–डब्लू/280/निविदा सूचना/25–26/डब्लू–I (NIT-21-22) दिनांक :– 30.06.2025** **1979/2025**

ग्राहकों की सेवा में मुस्कान के साथ

प्रपत्र जी

नई दिल्ली में ''स्वयं की अथवा लीज पर ली हुई सम्पत्ति के साथ रियल एस्टेट गतिविधियां'' में प्रचालन कर रही विक्टर बिल्डवेल प्राईवेट लिमिटेड हेतु ''रूचि की अभिव्यक्ति'' के लिए आमंत्रण

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवालियापन प्रस्ताव प्रक्रिया) नियमनों, 2016 के नियमन 36ए के उप-नियमन (1) के तहत]

क्र.सं.	सम्बद्ध विवरण	
1.	कॉर्पोरेट कर्जदार के नाम सहित पैन और सीआईएन/एलएलपी नं.	**CD -** विक्टर बिल्डवेल प्राईवेट लिमिटेड **PAN No. - AACCV2844A** **CIN No. - U70109DL2006PTC151000**
2.	पंजीकृत कार्यालय का पता	**पंजीकृत कार्यालय :** वाईसी को-वर्किंग स्पेस, तीसरी मंजिल, प्लॉट नं. 94, द्वारका, सेक्टर-13, मेट्रो स्टेशन के सामने, निकट रेडिसन ब्लू होटल, एन.एस.आई.टी. द्वारका, नई दिल्ली - 110078 **पता जहाँ खाते की बही मेंटेन की जानी है** 6वां तल, प्लॉट नं. 14ए, सेक्टर-18, मारुति इंडस्ट्रियल कॉम्प्लेक्स, गुरुग्राम, हरियाणा-122015
3.	वेबसाइट का यूआरएल	**https://ipvictorbuildwel.com/**
4.	स्थान जहां फिक्सड असैट्स की बहुलता स्थित है, का विवरण	कार्पोरेट कर्जदार के पास प्लॉट नं. 78 और 79, पॉकिट-1, सेक्टर इकोटेक-1 (एल.टी. पार्क), ग्रेटर नोएडा इंडस्ट्रीयल डेवलपमेंट एरिया, जिला गौतम बुद्ध नगर, उत्तर प्रदेश।
5.	मुख्य उत्पाद/सेवाओं की स्थापित क्षमता	एन.ए.
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	एन.ए.
7.	कर्मचारियों/कामगारों की संख्या	उपलब्ध करवाई गई जानकारी के अनुसार, कोई कर्मचारी / कामगार नहीं है।
8.	दो वर्ष के अन्तिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित), क्रेडिटर्स की सूचियां समेत अधिक विवरण यूआरएल पर उपलब्ध हैं :	कॉर्पोरेट कर्जदार अथवा किसी अतिरिक्त जानकारी के बारे में अधिक विवरण उपलब्ध करवाई गई ई-मेल ip.victorbuildwel@gmail.com के माध्यम से प्रस्ताव पेशेवर से प्राप्त की जा सकती है।
9.	संहिता की धारा 25(2)(एच) के तहत प्रस्ताव आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध है :	जानकारी ई-मेल ip.victorbuildwel@gmail.com के माध्यम से प्रस्ताव पेशेवर से प्राप्त की जा सकती है।
10.	रुचि की अभिव्यक्ति की प्राप्ति हेतु अन्तिम तिथि	17-07-2025
11.	प्रत्याशित प्रस्ताव आवेदकों की अंतरिम सूची जारी होने की तिथि	27-07-2025
12.	अंतरिम सूची के लिए आपत्तियां जमा करवाने हेतु अन्तिम तिथि	01-08-2025
13.	प्रत्याशित प्रस्ताव आवेदकों की अन्तिम सूची के जारी होने की तिथि	11-08-2025
14.	प्रत्याशित प्रस्ताव आवेदकों को प्रस्ताव योजनाओं के लिए आग्रह और मैमोरेंडम, मूल्यांकन मैट्रिक्स जानकारी जारी होने की तिथि	16-08-2025 (पात्र पीआरएज्स द्वारा गैर-घोषणा एग्रीमेंट की प्राप्ति के अधीन)
15.	प्रस्ताव योजनाओं को जमा करवाने हेतु अन्तिम तिथि	15-09-2025
16.	रुचि की अभिव्यक्ति जमा करवाने के लिए प्रक्रिया ई-मेल आईडी	**ip.victorbuildwel@gmail.com**
17.	एमएसएमई के तौर पर कॉर्पोरेट कर्जदार के पंजीकरण स्तर क विवरण	कार्पोरेट कर्जदार सुक्ष्म, लघु और मध्यम उपक्रम मंत्रालय के पास पंजीकृत है (उद्यम पंजीकरण संख्या - UDYAM-DL-10-0067128)

इसके अतिरिक्त, कार्पोरेट कर्जदार की वेबसाइट पर https://ipvictorbuildwel.com/ पर उपलब्ध रुचि की अभिव्यक्ति (ईओआई) प्रक्रिया दस्तावेज देखें अथवा सम्बद्ध तिथियों और विस्तृत रूचि की अभिव्यक्ति के लिए ip.victorbuildwel@gmail.com को एक ई-मेल भेजें।

हस्ता/-
कृते विक्टर बिल्डवेल प्राईवेट लिमिटेड
बिजय मुरमुरिया, प्राधिकृत दिवालियापन पेशेवर
सुमेधा मैनेजमेंट सोल्यूशंस प्राईवेट लिमिटेड
विक्टर बिल्डवेल प्राईवेट लिमिटेड का प्रस्ताव पेशेवर
IBBI Regn. No.: IBBI/IPE-0020/IPA-1/2022-23/50023
AFA: AA1/50023/02/311225/20042 (Valid upto 31-12-2025)
पत्राचार पता और आईबीबीआई के पास पंजीकृत पता :
2बी, गीतांजलि अपार्टमेंट, 8बी मिडलटन स्ट्रीट
कोलकाता-700071, पश्चिम बंगाल
आईबीबीआई के पास पंजीकृत ई-मेल आईडी :info@sumedhamangement.com
प्रक्रिया विनिर्दिष्ट ई-मेल पता : ip.victorbuildwel@gmail.com

दिनांक : 02 जुलाई 2025 स्थान : कोलकाता

दिल्ली पुलिस ने लापता 168 लोगों को ढूंढकर उनके परिवारों से मिलाया

एजेंसी ▸▸ नई दिल्ली

दिल्ली पुलिस ने पिछले महीने अपने ऑपरेशन मिलाप के तहत 53 बच्चों और 115 वयस्कों सहित 168 लापता लोगों का पता लगाकर उन्हें उनके परिवारों से मिलाया। एक अधिकारी ने मंगलवार को यह जानकारी दी। पुलिस ने बताया कि दक्षिण-पश्चिम जिले के विभिन्न थानों की पुलिस ने समन्वित अभियान चलाया।

एक पुलिस अधिकारी ने बताया कि एक जून से 30 जून तक ऐसे 13 अभियान चलाए गए। इस अभियान में कापसहेड़ा, सागरपुर, पालम गांव, वसंत कुंज दक्षिण, किशनगढ़ और अन्य थानों की टीम शामिल थीं। पुलिस की कई टीम ने इस ऑपरेशन के लिए सीसीटीवी फुटेज खंगाले, स्थानीय लोगों से पूछताछ की, परिवहन केंद्रों पर बस चालकों, परिचालकों, विक्रेताओं और स्थानीय मुखबिरों से जानकारी ली। अधिकारी ने बताया कि कापसहेड़ा पुलिस ने लापता हुए पांच बच्चों और 28 वयस्कों को ढूंढ लिया जबकि, सागरपुर पुलिस ने 10 बच्चे और 20 वयस्क तथा पालम गांव पुलिस ने चार बच्चे और 20 वयस्कों को ढूंढ लिया। अधिकारी द्वारा साझा की गई जानकारी के अनुसार वसंत कुंज दक्षिण ने तीन लड़कियों और 10 वयस्क, किशनगढ़ पुलिस ने आठ बच्चे और तीन वयस्क तथा सफदरजंग एन्क्लेव पुलिस ने एक लड़के और 10 वयस्कों को ढूंढ लिया। दिल्ली पुलिस की मानव तस्करी रोधी इकाई (एएचटीयू) ने लापता हुए 11 बच्चों का पता लगाया, वसंत विहार पुलिस ने छह नाबालिग लड़कियों और तीन महिलाओं का पता लगाया तथा आरके पुरम पुलिस ने लापता नौ लोगों का पता लगाया। दिल्ली कैंट पुलिस ने दो नाबालिग लड़कियों और चार वयस्कों को, वसंत कुंज उत्तर पुलिस ने एक लड़की और चार अन्य को, सरोजिनी नगर पुलिस ने एक लड़की और तीन वयस्कों को तथा साउथ कैंपस पुलिस ने एक महिला का पता लगाया। अधिकारी ने बताया कि इस साल एक जनवरी से अब तक दक्षिण-पश्चिम जिले में लापता कुल 521 लोगों (149 बच्चों और 372 वयस्क) का पता लगाया गया है।

बुराड़ी मौतें: सात साल बाद चूंडावत परिवार के बारे में अब भी लोगों में है जिज्ञासा

एजेंसी ▸▸ नई दिल्ली

उत्तरी दिल्ली के बुराड़ी में सात साल पहले एक जुलाई, 2018 को जिस घर में एक ही परिवार के 11 सदस्यों की रहस्यमय मौत हो गयी थी, उसके आस-पड़ोस में लगता है कि जनजीवन सामान्य हो चला है, कोचिंग सेंटर और दुकानें सामान्य रूप से चल रही हैं। लेकिन कभी सुर्खियों में रहे इस मकान में अब भी सन्नाटा पसरा हुआ है और वहां से गुजरने वाले लोग उसके बारे में जिज्ञासा प्रकट करते हैं। लगभग दो दशकों से इस क्षेत्र में रह रहे इस्त्री दुकान के कर्मचारी मदन ने कहा कि कभी-कभी विद्यार्थी, विशेषकर पास के शिक्षण संस्थानों की लड़कियां, इमारत की ओर इशारा करती हैं, एक पल के लिए रुकती हैं, आपस में फुसफुसाकर बातें करती हैं, डर जाती हैं और फिर चली जाती हैं।

चूंडावत परिवार के 11 सदस्यों में से 10 छत में लगे लोहे के जाल से फांसी पर लटके मिले थे, जबकि परिवार की मुखिया 77 वर्षीय नारायण देवी का शव घर के दूसरे कमरे में फर्श पर पड़ा था। देवी की बेटी प्रतिभा (57) और दो बेटे भवनेश (50) और ललित (45) मृतकों में शामिल थे। भवनेश की पत्नी सविता (48) और उनके तीन बच्चे मेनका (23), नीतू (25) और धीरेंद्र (15) भी मृत पाए गए। ललित की पत्नी टीना (42) और उनका 15 वर्षीय बेटा दुष्यंत भी जान गंवाने वालों में शामिल हैं। प्रतिभा की बेटी प्रियंका भी फांसी पर लटक पाई गई। उसकी जून 2018 में सगाई हुई थी। पुलिस ने राष्ट्रीय राजधानी के सबसे सनसनीखेज मामलों में से एक इस मामले को सुलझाने के लिए तंत्र-मंत्र, मनोविज्ञान, अंधविश्वास समेत हर पहलू पर हाथ आजमाया और नवीनतम जांच तकनीकों का इस्तेमाल किया। मामले की जांच से जुड़े एक वरिष्ठ अधिकारी ने बताया कि जब शव मिले तो जिला पुलिस ने शुरू में हत्या का मामला दर्ज किया। हालांकि, जब परिवार के सदस्यों से पूछताछ की गई तो कोई मकसद सामने नहीं आया। फिर रजिस्टर खोले गए और धीरे-धीरे रहस्य से पर्दा उठने लगा। उन्होंने कहा कि यह एक चुनौतीपूर्ण मामला था, क्योंकि अधिकारियों को आठ रजिस्टरों को देखना पड़ा, जिनमें 11 वर्षों की अवधि में की गई विस्तृत प्रविष्टियां शामिल थीं।

ऑपरेशन सिंदूर से प्रभावित छात्रों के लिए डीयू आयोजित करेगा विशेष परीक्षा

एजेंसी, नई दिल्ली। दिल्ली विश्वविद्यालय (डीयू) ने उन छात्रों के लिए एक विशेष अवसर की घोषणा की है, जो ऑपरेशन सिंदूर के दौरान उत्पन्न स्थिति के कारण मई में अपनी सेमेस्टर परीक्षाएं देने से चूक गए थे। परीक्षा नियंत्रक प्रोफेसर गुरप्रीत सिंह टूटेजा ने एक आधिकारिक बयान में कहा कि विश्वविद्यालय ने शैक्षणिक सत्र 2024–25 में स्नातक और स्नातकोत्तर के प्रभावित छात्रों के लिए विशेष प्रावधान किए हैं, जो 13, 14 और 15 मई को अपनी परीक्षाएं देने से चूक गए थे। विश्वविद्यालय ने मंगलवार को एक अधिसूचना में कहा कि शैक्षणिक वर्ष 2024-25 के लिए स्नातक और स्नातकोत्तर के सभी संबंधित छात्रों को सूचित किया जाता है कि परीक्षा के लिए लिंक पर गूगल फॉर्म जमा करने की अंतिम तिथि बृहस्पतिवार 10 जुलाई को रात 11.59 बजे तक है। विश्वविद्यालय ने इस आवेदन के लिए पात्रता के संबंध में स्पष्ट करते हुए बताया कि यह फॉर्म केवल उन छात्रों के लिए है जो परीक्षा तिथियों पर उपस्थित नहीं हो सके। इसने कहा कि फॉर्म भरने वाले छात्रों के लिए ऐसे दस्तावेज प्रस्तुत करना अनिवार्य है, जिससे पता चले कि वे दिल्ली नहीं पहुंच सके थे। परीक्षा नियंत्रक ने इस बात पर जोर दिया कि यह प्रावधान सुनिश्चित करता है कि छात्रों को ऐसी परिस्थितियों के लिए अकादमिक रूप से दंडित न किया जाए, जो उनके नियंत्रण से बाहर थीं। साथ ही, प्रक्रिया की पारदर्शिता बनाए रखने के लिए वैध दस्तावेज प्रस्तुत करना अनिवार्य होगा। विश्वविद्यालय के इस फैसले से उन सभी छात्रों को लाभ मिल सकता है, जिनकी शैक्षणिक प्रगति ऑपरेशन सिंदूर के दौरान उत्पन्न स्थिति के कारण बाधित हुई थी।

दिल्ली हाईकोर्ट ने नाबालिग से बलात्कार के दोषी की सजा बरकरार रखी

एजेंसी ▸▸ नई दिल्ली

दिल्ली उच्च न्यायालय ने नाबालिग से बलात्कार के मामले में अपराध की गंभीरता को रेखांकित करते हुए एक व्यक्ति को दी गयी 10 साल की सजा को बरकरार रखा। न्यायमूर्ति अमित महाजन ने निचली अदालत के फैसले से सहमति जताई कि 20 वर्षीय युवक और 15 वर्षीय पीड़िता के बीच यौन संबंध सहमति से बने प्रतीत होते हैं, लेकिन मामला बलात्कार की श्रेणी में आएगा, क्योंकि घटना के समय वह (पीड़िता) नाबालिग थी। निचली अदालत के 2023 के फैसले को बरकरार रखते हुए, न्यायमूर्ति महाजन ने व्यक्ति की उस याचिका को खारिज कर दिया, जिसमें उसने अपनी दोषसिद्धि और 10 साल की जेल की सजा को चुनौती दी थी। उच्च न्यायालय ने 25 जून के फैसले में कहा कि व्यक्ति ने पीड़िता की उम्र पर कोई आपत्ति नहीं जताई।

सजा के बिंदु पर उच्च न्यायालय ने कहा कि निचली अदालत ने अपीलकर्ता के पक्ष में कमजोर करने वाली परिस्थितियों- कम उम्र और पहली बार अपराध करने- पर पहले ही विचार कर लिया है, लेकिन साथ ही यह भी कहा कि अपराध की गंभीरता को नजरअंदाज नहीं किया जा सकता। अदालत ने कहा कि 10 वर्ष की जेल की अवधि कानून में अपराध के लिए निर्धारित न्यूनतम अवधि है, तथा सुनाई गयी सजा इस घृणित अपराध के अनुरूप है। प्रारंभ में लड़की के पिता की शिकायत पर 2017 में समयपुर बादली पुलिस स्टेशन में अपहरण का मामला दर्ज किया गया था, जिसमें कहा गया था कि वह स्कूल के लिए निकली थी, लेकिन घर नहीं लौटी थी और तब से लापता है। करीब एक महीने बाद उसे हरियाणा के बल्लभगढ़ से आरोपियों के पास से बरामद किया गया। उसने आरोप लगाया कि वह स्कूल गई थी, जहां उसकी मुलाकात आरोपी व्यक्ति से हुई, जो उसका रिश्तेदार था, और वह उसे कालकाजी मंदिर ले गया तथा आश्वासन दिया कि वे दोपहर तक वापस आ जाएंगे। हालांकि, पीड़िता ने आरोप लगाया कि वह घर लौटने में देरी करता रहा और फिर उसे घर ले गया, जहां उसने उसे नशीली दवा मिली कोल्ड ड्रिंक दी, जिससे वह बेहोश हो गई तथा जगने पर खुद को निर्वस्त्र पाया। व्यक्ति ने आरोपों से इनकार करते हुए, मामले में अपनी बेगुनाही का दावा किया।

दिल्ली दंगे: शरजील इमाम की जमानत याचिका पर नौ जुलाई को सुनवाई करेगा हाईकोर्ट

एजेंसी, नई दिल्ली। दिल्ली उच्च न्यायालय फरवरी 2020 में हुए दंगों से संबंधित मामले में कार्यकर्ता शरजील इमाम की जमानत याचिका पर नौ जुलाई को सुनवाई करेगा। न्यायमूर्ति नवीन चावला और न्यायमूर्ति शालिंदर कौर को मंगलवार को सुनवाई करनी थी, लेकिन अभियोजन के समय मांगने पर सुनवाई स्थगित कर दी गई। आरोपी के वकील ने पहले अदालत को बताया था कि इमाम के भाषणों और व्हाट्सएप चैट में कभी भी अशांति फैलाने का आह्वान नहीं किया गया। जमानत याचिका में दावा किया गया है कि आरोपी 15 जनवरी, 2020 के बाद से राजधानी में भी नहीं था और उसे पुलिस ने 28 जनवरी, 2020 को एक अलग मामले में बिहार में उसके गृहनगर से गिरफ्तार किया था। याचिका में दावा किया गया है कि इमाम ने अन्य लोगों के साथ षड्यंत्र रचने के लिये हुई किसी भी बैठक में भाग नहीं लिया। खालिद, इमाम और कई अन्य लोगों के खिलाफ फरवरी 2020 के दंगों के कथित तौर पर ‘मास्टरमाइंड’ होने के लिए कड़े गैरकानूनी गतिविधियां (निवारण) अधिनियम (यूएपीए) और आईपीसी प्रावधानों के तहत मामला दर्ज किया गया था। दंगों में 53 लोग मारे गए थे और 700 से अधिक घायल हो गए थे। संशोधित नागरिकता कानून (सीएए) और राष्ट्रीय नागरिक पंजी (एनआरसी) के खिलाफ प्रदर्शन के दौरान हिंसा भड़क उठी थी। इमाम को इस मामले में 25 अगस्त, 2020 को गिरफ्तार किया गया था।

कार्यालय पुलिस अधीक्षक, रेवाड़ी

अभियोग संख्या 220 दिनांक 19.06.25 धारा 127 (6) BNS थाना धारूहेड़ा जिला रेवाड़ी

गुमशुदा की पहचान

नाम अनील पुत्र महेश निवासी अलावलपुर थाना धारूहेड़ा जिला रेवाड़ी हरियाणा
उम्र -30
कद - 5 फुट 8 इंच
हुलिया- रंग सावला, लम्बूतरा चेहरा, हस्ट पुस्ट कद 5.8 इंच दिनांक 04.06.2025 को अपने साथी सोनू उर्फ ओमप्रकास निवासी अलावलपुर के साथ धनबाद झारखण्ड चला गया था अनील पुत्र महेश निवासी अलावलपुर थाना धारूहेड़ा जिला रेवाडी हरियाणा पता न लगने बारे मे अभियोग पंजीकृत हुआ है जिसका अभी तक सुराग नहीं चला है, यदि किसी थाना में किसी व्यक्ति को इस बारे सुचना प्राप्त होती तो निम्नलिखित नम्बरों पर सुचित करे सुचना देने वाले का नाम गुप्त रखा जाएगा।

1. प्रबन्धक थाना धारूहेड़ा रेवाड़ी 7056666125
2. पुलिस कन्ट्रोल रूम रेवाड़ी 01274-242328, 9306952004
3. अनुसेधानकर्ता थाना धारूहेड़ा 9416578198

कार्यालय पुलिस अधीक्षक, रेवाड़ी

अभियोग संख्या 115 दिनांक 19.03.25 धारा 127 (6) BNS थाना धारूहेड़ा जिला रेवाड़ी

गुमशुदा की पहचान

नाम नीतू पत्नी जयप्रकाश निवासी वार्ड न. 10 देवनगर धारूहेड़ा जिला रेवाड़ी हरियाणा
उम्र 31
कद - 5 फुट 2 इंच
हुलिया- रंग सावला कद 5.2 ईंच
पहनावा- महरूम सूट सलवार पहने हुए दिनांक 16.03.2025 को नीतू पत्नी जयप्रकाश निवासी वार्ड न. 10 देवनगर धारूहेड़ा जिला रेवाड़ी हरियाणा बिना किसी को बताये घर से चले जाने बारे अभियोग पंजीकृत हुआ है जिसका अभी तक सुराग नहीं चला है, यदि किसी थाना में किसी व्यक्ति को इस बारे सुचना प्राप्त होती तो निम्नलिखित नम्बरों पर सुचित करे सुचना देने वाले का नाम गुप्त रखा जाएगा

1. प्रबन्धक थाना धारूहेड़ा रेवाड़ी 7056666125
2. पुलिस कन्ट्रोल रूम रेवाड़ी 01274-242328, 9306952004
3. अनुसेधानकर्ता थाना धारूहेड़ा 9416578198

पीआरडीएच-1084/11/3577/2026/36109/88/7 दि. 01.07.2025

नए कानूनों से 'एफआईआर करेंगे तो क्या होगा' की जगह 'एफआईआर से तुरंत न्याय मिलेगा' का विश्वास बढ़ेगा

तीनों नए आपराधिक कानून न्यायिक प्रक्रिया को सरल, सुसंगत और पारदर्शी भी बनाएंगे : शाह

हरिभूमि न्यूज ▸▸ नई दिल्ली

प्रधानमंत्री नरेंद्र मोदी के नेतृत्व में लाए गए तीन नए आपराधिक कानून सस्ती, सुलभ और पहुंच योग्य होने के साथ ही न्यायिक प्रक्रिया को सरल, सुसंगत और पारदर्शी बनाएंगे। यह बातें मंगलवार को केंद्रीय गृह एवं सहकारिता मंत्री अमित शाह ने नए आपराधिक कानूनों के सफलतापूर्वक एक वर्ष पूर्ण होने के उपलक्ष्य में नई दिल्ली के भारत मंडपम में आयोजित 'न्याय प्रणाली में विश्वास का स्वर्णिम वर्ष' कार्यक्रम में मुख्य अतिथि के रूप में संबोधित करते हुए कही। केंद्रीय गृहमंत्री अमित शाह ने कहा कि

प्रधानमंत्री नरेन्द्र मोदी के नेतृत्व में आने वाले दिनों में हमारा क्रिमिनल जस्टिस सिस्टम एक नए युग में प्रवेश करेगा और इससे से लोगों के मन में निश्चित रूप तुरंत न्याय मिलने का विश्वास पैदा होगा। उन्होंने कहा कि नए कानूनों से 'एफआईआर करेंगे तो क्या होगा' की जगह 'एफआईआर से तुरंत न्याय मिलेगा' का विश्वास बढ़ेगा। इस अवसर पर गृह मंत्री अमित शाह ने एक प्रदर्शनी का उद्घाटन भी किया।

इस अवसर पर दिल्ली के उपराज्यपाल वी के सक्सेना, मुख्यमंत्री रेखा गुप्ता, केन्द्रीय गृह सचिव और निदेशक, आसूचना ब्यूरो सहित अनेक गणमान्य व्यक्ति उपस्थित थे। अमित शाह ने कहा कि नए आपराधिक कानून आने वाले दिनों में भारतीय क्रिमिनल जस्टिस सिस्टम को आमूलचूल रूप से बदल देंगे। उन्होंने कहा कि पहले हमारी न्याय प्रणाली के सामने सबसे बड़ी समस्या यह थी कि किसी को नहीं पता था कि न्याय कब मिलेगा। गृह मंत्री ने कहा कि लगभग 3 साल में इन कानूनों के पूर्ण क्रियान्वयन के बाद देशभर में किसी भी एफआईआर में सुप्रीम कोर्ट तक न्याय मिलेगा। उन्होंने कहा कि इन कानूनों में नागरिकों को न्याय दिलाने के तीनों महत्वपूर्ण अंगों, पुलिस, प्रॉसीक्यूशन और ज्यूडिशियरी को कई जगह पर समय सीमा से बांधा गया है। शाह ने कहा कि नए कानूनों में 90 दिनों में जांच पूरी करने, चार्जशीट दाखिल करने और चार्ज फ्रेम करने और जजमेंट देने का समय भी तय किया गया है।

नए कानून स्वतंत्र भारत के न्यायिक इतिहास में एक क्रांतिकारी परिवर्तन : रेखा

मुख्यमंत्री रेखा गुप्ता ने 1 जुलाई 2024 से लागू हुए तीन नए आपराधिक कानूनों, भारतीय न्याय संहिता, भारतीय नागरिक सुरक्षा संहिता, और भारतीय साक्ष्य अधिनियम को स्वतंत्र भारत के न्यायिक इतिहास में एक क्रांतिकारी परिवर्तन बताया। मुख्यमंत्री ने कहा कि पुराने कानून अंग्रेजों द्वारा बनाए गए थे, जिनका उद्देश्य जनता को दंडित करना था। लेकिन अब भारत के कानून भारतीयों के लिए, भारतीयों द्वारा और भारतीय दृष्टिकोण से बनाए गए हैं, जहां सजा नहीं बल्कि न्याय प्राथमिक उद्देश्य है। इन नए कानूनों ने आम नागरिक में यह विश्वास पैदा किया है कि न्याय अब तेज, पारदर्शी और सुलभ होगा।